CARTELIZATION BY CEMENT COMPANIES

QUESTION

925. SHRI JEETENDRA SINGH BUNDELA:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

(a) whether the cement companies of the country have allegedly increasing the prices of cement by resorting the cartelization;

(b) if so, the details of the said companies; and

(c) the action taken by the Government against such companies till date?

ANSWER

THE MINISTER OF STATE (SHRI SACHIN PILOT)
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(a) to (c) The Competition Commission of India has found 11 cement companies and a Cement Manufacturers’ Association to be in contravention of section 3(3)(a) and 3(3)(b) read with Section 3(1) of the Competition Act, 2002 pertaining to anti-competitive agreements and has imposed a penalty of Rs. 6714.83 crore on them.

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